

ITEM NO.54

Court No.10

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).4393/2012

(From the judgement and order dated 04/04/2012 in CRA No.409/2002, of The
HIGH COURT OF U.P AT LUCKNOW)

MASIHUDDIN AHMAD KHAN

Petitioner(s)

VERSUS

STATE THR. C.B.I.

Respondent(s)

(With appln(s) for exemption from filing O.T. and suspension of sentence
and office report)

Date: 23/07/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE B.S. CHAUHAN
HON'BLE MR. JUSTICE SWATANTER KUMAR

For Petitioner(s) Mr. Arunabh Chowdhury, Adv.
Mr. Anupam Lal Das, Adv.
Mr. Vaibhav Tomar, Adv.
Mr. G. Panmei, Adv.

For Respondent(s) Mr. Sidharth Luthra, ASG
Ms. Rekha Pandey, Adv.
Mr. T.A. Khan, Adv.
Mr. Arvind Kumar Sharma, Adv.

UPON hearing counsel the Court made the following
O R D E R

Mr. Sidharth Luthra, learned ASG is requested to assist the Court.
Mr. Arvind Kumar Sharma, Adv. accepts notice and is directed to file
Vakalatanama within two weeks.

List the matter after two weeks.

| (DEEPAK MANSUKHANI)
| Court Master

| (M.S. NEGI)
| Court Master

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